

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 57 of 2006 in
AFR No. 406 of 2006**

Dated : May 8 , 2007

Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member

West Bengal Rolling Mills Association & Others. -Applicants/Appellant(s)
V/s.
West Bengal Electricity Regulatory Commission -Respondent(s)

Order

It has been brought to our notice by the Registry that the cause title of the case has not been correctly recorded in the order dated May 7, 2007, in as much as the first respondent in the order has been recorded as Orissa Power Transmission Corporation Ltd, while actually the first respondent is West Bengal Electricity Regulatory. We find that there is an error in recording the title of the case in the order dated May 7, 2007. Therefore, the title needs to be corrected in the order dated May 7, 2007. The order dated May 7, 2007, after carrying out requisite correction in the cause title, reads as follows:-

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 57 of 2006 in
AFR No. 406 of 2006**

Dated : May 7 , 2007

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member

West Bengal Rolling Mills Association & Others. -Applicants/Appellant(s)
V/s.
West Bengal Electricity Regulatory Commission -Respondent(s)

Counsel for Applicant/Appellant : None

Counsel for Respondent(s) : Mr. Pratik Dhar for WBERC
Ms. M.G. Ramachandran , Mr. Vishal Gupta
and Mr. Avinash Menon for CESC Ltd.

An application has been moved by the appellants wherein it is stated that "at this stage the applicant-appellants are not inclined to pursue the appeal and are not interested in pressing for the prayers(s) stated therein." In this view of the matter the appellants seek permission to withdraw the appeal as being not pressed.

There is no appearance on behalf of the appellants. The learned counsel for the respondents state that they have no objection to the grant of the application of the appellants for withdrawal of the appeal. In view of the prayer of the appellants contained in the application the appeal is dismissed as withdrawn.

(H.L. Bajaj)
Technical Member

(Anil Dev Singh)
Chairperson

The correction carried out in the above order shall deem to be effective from May 7, 2007.

(H.L. Bajaj)
Technical Member

(Anil Dev Singh)
Chairperson

Dated: May 8, 2007